

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3939

TO BE ANSWERED ON MARCH 20, 2018.

SEEPAGE IN GOVERNMENT FLATS

NO. 3939 DR. HEENA VIJAYKUMAR GAVIT:

SHRI SATAV RAJEEV:

SHRIMATI SUPRIYA SULE:

SHRI DHANANJAY MAHADIK:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

SHRI P.R. SUNDARAM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the CPWD has received a number of complaints from residents of Government colonies in R.K. Puram and other localities of Delhi regarding continuous seepage problem and if so, the number of such complaints received during the last three years, locality wise alongwith the number of complaints attended and rectified;
- (b) whether seepage problem has not been rectified in many of the General Pool Residential Accommodation (GPRA) and from other pool leading to people living in dangerous condition;
- (c) if so, whether the Government has taken action against the concerned Junior Engineer/Assistant Engineer and other officials responsible for poor maintenance of such accommodation during the said period;

- (d) the details of funds sanctioned/released by the Government during the last three years and the current year for the maintenance of GPRA including Lok Sabha Secretariat Pool; and
- (e) the steps taken by the Government for proper and effective maintenance of GPRA and other departmental pool of accommodations?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) & (b): No complaint regarding continuous seepage in Government Colonies during the last three years in R.K. Puram and other localities of Delhi has come to notice. Complaints received through CPWD Sewa Portal are attended on priority basis within the prescribed time limit.
- (c): Does not arise in view of reply to Part (a) & (b) above.
- (d): The details of funds sanctioned/released by the Government during the last three years and the current year for maintenance of GPRA including Lok Sabha Secretariat Pool accommodation is annexed (Annexure).
- (e) Continuous steps have been taken for proper and effective maintenance of GPRA and other Departmental Pool accommodation. CPWD has introduced a provision for payment of compensation for delay in attending complaints of maintenance work by CPWD beyond the time line given in the Maintenance Charter. Close monitoring is done at different level by field officers to ensure timely compliance.

Annexure 'A'

Details of funds released for the maintenance of GPRA
including Lok Sabha Secretariat Pool Accommodation

Year	Fund sanctioned/released (in Crores) (Approximately)
2014-2015	136.13
2015-2016	135.63
2016-2017	149.69
2017-2018	152.21

